

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
IB-322/ND/2021  
New IA/5908/2021

**IN THE MATTER OF:**

M/s Natraaj Transport

....Applicant

**Vs.**

M/s TRN Energy Pvt. Ltd.

.....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 22.12.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI AVINASH K. SRIVASTAVA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ravi Bharuka Adv., Mr. Rishabh Garg, Adv. &  
Anjaneya Mishra for IRP

For the Respondent

: Mr. Rakesh Kumar, Ms. Preeti Kashyap and Mr.  
Ankit Sharma, Advocates

**ORDER**

**New IA/5908/2021:-**

By filing this application, the applicant has prayed to withdraw the present Company Petition bearing No. IB-322/ND/2021.

Heard the Id. Counsel appearing for the applicant as well as IRP appeared in person and perused the averments made in the application. Id. Counsel for the applicant submits that the Form FA is submitted by the applicant of Company Petition No. IB/322/ND/2021 on 16.12.2021, at page no. 17 and the CIRP was initiated on 07.12.2021. He further submits that the CoC has not been constituted as yet. The IRP has appeared in person and submits that he has received fee and cost. So considering this, we permit the



applicant to withdraw the application. Accordingly, the Company Petition bearing No. IB/322/ND/2021 is **dismissed and withdrawn**.

With this the present IA **stands disposed of**.

Sd/-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**Rakhi**